

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.436(ND)/2017

IN THE MATTER OF:

Suraj Miglani & Anr.

.... Applicant/petitioners

Vs.

M/s. Viva World Ventures Pvt. Ltd.

.... Respondent

Order under Section 241 of the Companies Act

Order delivered on 21.12. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Ms. Charu Rustogi & Ms. Sridevi Pannikar,
Advocates

For the Respondent: Mr. Sonal Anand and Mr. Aayush Sai, Advocate
for Respondent Nos. 1 to 3
Mr. Manoj Kumar Garg, Advocate for
Respondent No. 1

ORDER

Petition mentioned.

Mr. Sonal Anand accepts notice on behalf of respondent Nos. 1 to 3.

Mr. M.K. Garg accepts notice on behalf of Respondent No. 4.

Learned counsel for the respondents may file their power of attorney in the registry during the course of the day. A copy of the complete paper book be handed over to the learned counsel for the respondents during the course of the day.

Reply be filed within four weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondents.

List for further consideration on 15.02.2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

21.12.2017
VINEET